COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 169 OF 2018 & IA NO. 1706 OF 2018

Dated: 21th December, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Himachal Sorang Power Pvt. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. S. Venkatesh

Mr. Sandeep Rajpurohit Mr. Samarth Kashyap Mr. Somesh Srivastava

Mr. Vikas Maini Mr. Varun Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

<u>ORDER</u>

The learned counsels for the appearing parties have submitted that, pleadings in this case are completed and the matter may kindly be posted for hearing.

Submissions made by the learned counsel for the appearing parties, as stated supra, are placed on record.

The learned counsels for the Appellant and the second Respondent are directed to file their respective written submissions on or before 31.01.2019 after duly serving copy to the learned counsel for the other side.

List this matter for hearing on <u>27.02.2019 and 01.03.2019</u>, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

The Interim Order granted earlier i.e. on 30.11.2018 will continue until further orders.

(S.D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

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